

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-3006-JK (LD) of 2024

DATED:- 06 - 03 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 06.03.2024

No:-LAW-OIC/3/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.3006-JK(LD) of 2024 dated 06.03.2024

S. No.	Title of the case	OIC
1	FIR No. 08/2018 U/S 376-D/323/506 RPC of PS Women Police Station, Doda titled State Vs Niaz Ahmed Shah and Others.	Sh. Shakeel Rahman Bhat, Dy SP Headquarter, Doda
2	FIR No. 60/2023 U/S 8/21/29 of NDPS Act of PP SIDCO Samba titled Masoom Ali Vs UT of J&K	Sh. Bhisham Dubey, Dy.SP Hqrs. Samba
3	FIR No. 135/2022 U/S 8/22/29 NDPS Act P/S Nowgam in case titled Ashiq Hussain Ganie and Anr Vs UT through SHO P/S Nowgam	Sh. Sajad Bashir, SDPO Nowgam
4	State Vs Mukhtar Ahmad Shah and Ors , FIR No. 70/2018 u/s 302,341,201,RPC P/S Soura.	Sh Azhar Rashid SDPO Hazretbal,
5	State Vs Imtiyaz Ahmad Mir and Ors., case FIR No. 95/2014 u/s 302,307,109 RPC and 7/25 of Arms Act P/s Sopore.	Sh. Rayees Ahmed Mir, SDPO Sopore
6	State of J&K Vs Showkat Ahmad Sofi , FIR No. 42/2010 u/s 376,511 RPC P/S Qazigund	Sh. Sajad Malik SDPO Qazigund,
7	Ashwani Kumar V/s U.T of J&K & others in O.A. No. 1050/2023	Mr. Imtiyaz Ahmad Dy. S.P

Rayees *Am*